

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal Nos. 151 of 2011, 25 of 2011, 107 of 2011.
& 127 of 2011.**

Dated: 15th March, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

Appeal No. 151 of 2011

Cochin Port Trust	...	Appellant(s)
Versus		
Kerala State Electricity Board & Anr.	...	Respondent(s)

Appeal No. 25 of 2011

Kanan Devan Hills Plantation Co. (P) Ltd & Ors.	Appellant (s)
Versus		
Kerala State Electricity Regulatory Commission & Ors	Respondent (s)

Appeal No. 107 of 2011

Kinesco Power and Utilities (P) Ltd.	Appellant (s)
Versus		
Kerala State Electricity Regulatory Commission & Anr.	Respondent(s)

Appeal No. 127 of 2011

Cochin Special Economic Zone	Appellant(s)
Versus		
Kerala State Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant (s)
(Appeal No. 151/11) : Ms. Akriti Gandowa

(In Appeal Nos. 25 of 2011
& 127 of 2011) Mr. M.P. Vinod
Ms. Neelam Saini

(In Appeal No. 107 of 2011 : Mr. Anand K. Ganesan
Ms. Sneha Venkatramani

Counsel for the Respondent(s):
(In Appeal Nos. 25 of 2011,
107 of 2011 and 127 of 2011) : Mr. M.T. George &
Mr. G. Sreenivasan for R-2
Mr. Ramesh Babu for R-1

(Appeal No. 151 of 2011) : Mr. M.T. George &
Mr. G. Sreenivasan for R-2
Mr. Ramesh Babu for R-1.

ORDER

Learned advocates for the appellants file written note of submissions. Written submissions have also been filed by both the respondents. Copy served amongst each other.

Judgments reserved.

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

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